

19.05.2004

Hon'ble Mrs. Meera Chhibber, J.M.

None for the applicant even in the revised call.
Shri B.B. Sirohi, counsel for the respondents.

By this O.A. applicant has sought the following reliefs:-

"I. The Hon'ble court may graciously be pleased to set aside the order of termination dated 24.03.03 passed by the respondent No.2

II. Hon'ble Court may graciously be pleased to direct the respondent No.5 to reinstate the applicant with full back wages with permissible interest and pay month to month salary as and when it falls due d."

Today when the matter was called out, counsel for the respondents submitted that vide order dated 04.01.2004 termination order dated 24.03.2003 has been set aside and applicant has already been regularised by deciding intervening period as leave due to applicant. Therefore, according to him this O.A. has become infructuous. May be this reason either applicant or his counsel are not present in the court today.

In view of the statement made by learned counsel for the respondents, this O.A. is dismissed as having become infructuous. No order as to costs.


Member (J)

shukla/-